

Office of Directorate General of Foreign Trade  
New Delhi -0

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Para 4.7 Decision

MEETING NUMBER : 35/82-ALC4/2010 MEETING DATE : 30.11.2010

The Meeting No.35/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 30.11.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri A.K. Sinha, Asstt. Director, Pharmexcil
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 31/82 dated 09.11.2010, 32/82 dated 16.11.2010 and 33/82 dated 23.11.2010 were ratified by the Committee.

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| Case No. B-295                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | M/s Biological E. Ltd.            |
| Norms Committee Meeting No. 35/11                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | F.No.01/82/050/00099/AM11/DES-III |
| Meeting Date 30.11.2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA F. No. 09/24/040/00442/AM10   |
| Adv. Lic. No.0910040651 dated 27.01.2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                   |
| The representatives of the firm appeared for personal hearing before the Committee. They informed the Committee that the purity of Crude Heparine Sodium is between 92%-98%. The firm with its representation had furnished Certificate of Analysis from foreign supplier. Representatives of the firm also explained that purity of import item varies from batch to batch and also that substantial import has been made. Representative of Department of Pharmaceuticals mentioned that the issue is under their consideration and they would furnish their comments. However, the Committee also decided to call for Central Excise certified production and consumption data from the firm and to defer the case for 25.01.2011. |                                   |

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| Case No. B-296                                                                                                                                                                                                                                                                                                                                                                                                                                                   | M/s Biological E. Ltd.            |
| Norms Committee Meeting No. 35/11                                                                                                                                                                                                                                                                                                                                                                                                                                | F.No.01/82/050/00098/AM11/DES-III |
| Meeting Date 30.11.2010                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA F. No. 09/24/040/00433/AM10   |
| Adv. Lic. No.0910040650 dated 27.01.2010                                                                                                                                                                                                                                                                                                                                                                                                                         |                                   |
| The representatives of the firm appeared for personal hearing and mentioned that they had not made any import so far against the Advance Authorisation and also that imports take place in batches. The technical members felt that in absence of purity of import item, it was not possible to fix norms as the product is such where low purity of import item changes combination of other items in the mixture. In such circumstances, the firm was asked to |                                   |

furnish purity of import items alongwith Certificate of Analysis from foreign supplier for each batch after substantial import is completed. The firm was also asked to produce production and consumption data certified by Central Excise. The Committee decided to re-open the case when the requisite information is made available by the firm.

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| Case No. B-297                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | M/s Merit Healthcare Pvt. Ltd.    |
| Norms Committee Meeting No. 35/11                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | F.No.01/82/050/01690/AM09/DES-III |
| Meeting Date 30.11.2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA F. No. 03/95/040/00909/AM09   |
| Adv. Lic. No.0310509173 dated 25.02.2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                   |
| <p>Committee considered case as per agenda. The representative of the firm appeared before the Committee and explained the case. He informed the Committee that approximately 1.13 mg of Lincomycin Hcl is equivalent to 1 mg Lincomycin capsule. The representative of Department of Pharmaceuticals informed the Committee that the DML submitted by the firm alongwith their application does not contain conversion of Lincomycin Hcl.</p> <p>After detailed deliberations and in consultation with technical authority present in the meeting, Committee advised the firm to get the DML amended from Drugs Control Authority to the effect that each capsule contains Lincomycin Hydrochloride equivalent to 500 mg Lincomycin and also to submit production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.01.2011.</p> |                                   |

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| Case No. B-297-A                                                                                                                                                                                                                                                                                                                                                                                                                                                           | M/s Cadila Pharmaceuticals Ltd.   |
| Norms Committee Meeting No. 35/11                                                                                                                                                                                                                                                                                                                                                                                                                                          | F.No.01/82/050/00348/AM05/DES-III |
| Meeting Date 30.11.2010                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA F. No. 08/21/040/00072/AM03   |
| Adv. Lic. No.0810019186 dated 12.06.2002                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                   |
| <p>Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to enhance the quantity of Sodium Borohydride to the extent of 0.70 kg/kg of export product without any other change in the decision taken in 14/2005 held on 21.07.2004.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p> |                                   |

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|---|------------------------------------------------------------------------------------------------------|-------------------------------------------------|--------------------------------------------|-------------------------|
| 1 | Case No.:45/34/82-ALC4/2009                                                                          | Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD. | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |
|   | HQ File :01/82/050/00690/AM10/                                                                       | RLA File :03/95/040/00486/AM10/                 | Lic.No/Date:0310544624<br>09.11.2009       |                         |
|   | Decision :Withdrawn as the case has already been approved by NC in 33/82 meeting held on 16.11.2010. |                                                 |                                            |                         |

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| 2 | Case No.:21/2/82-ALC4/2010 | Party Name:THERMAX LTD., | Meet No/Date:35/82-ALC4/2010 | Status:Case |
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|  |                                                                                                                                                                                  |                                 | 30.11.2010                           | Deferred                 |
|  | HQ File :01/82/050/01255/AM10/                                                                                                                                                   | RLA File :31/24/040/00138/AM10/ | Lic.No/Date:3110040580<br>10.11.2009 | Defer<br>Date:28.12.2010 |
|  | Decision :Committee decided to forward a copy of application to Petrochemicals Division of Department of C&PC for their comments. Accordingly, case was deferred for 28.12.2010. |                                 |                                      |                          |

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| 3 | Case No.:39/46/82-ALC4/2009                                                                  | Party Name:GLOBAL CALCIUM PRIVATE LIMITED, | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/00955/AM10/                                                               | RLA File :07/24/040/00273/AM10/            | Lic.No/Date:0710068432<br>20.11.2009       | Defer<br>Date:28.12.2010 |
|   | Decision :Committee decided to defer case for 28.12.2010 for comments of Department of C&PC. |                                            |                                            |                          |

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| 4 | Case No.:62/5/82-ALC4/2010                                                    | Party Name:MATRIX LABORATORIES LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/00096/AM11/                                                | RLA File :09/24/040/00321/AM10/    | Lic.No/Date:0910040280<br>16.12.2009       | Defer<br>Date:28.12.2010 |
|   | Decision :Committee decided to defer case for 28.12.2010 for reply from firm. |                                    |                                            |                          |

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| 5 | Case No.:14/41/82-ALC4/2009                                                                             | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/00849/AM10/                                                                          | RLA File :05/24/040/00414/AM10/     | Lic.No/Date:0510255098<br>22.12.2009       | Defer<br>Date:25.01.2011 |
|   | Decision :Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

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| Case No.:51/31/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                | Party Name:GUJARAT NARMADA VALLEY<br>FERTILIZERS CO LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |              |
| HQ File :01/82/050/00976/AM11/                                                                                                                                                                                                                                                                                                                             | RLA File :34/24/040/00114/AM10/                         | Lic.No/Date:3410025974<br>23.12.2009       |                         |              |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/86/2010-Ch.II dated 10.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                                         |                                            |                         |              |
| Export product                                                                                                                                                                                                                                                                                                                                             | Exp. Qty.                                               | Sl.No.                                     | Import items            | Qty. allowed |
| Ortho Toluene Di Amine                                                                                                                                                                                                                                                                                                                                     | 1 Kg.                                                   | 1.                                         | Toluene                 | 0.763 kg     |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                |                                                         |                                            |                         |              |

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| 7 | Case No.:66/9/82-ALC4/2010                                                                              | Party Name:HETERO LABS LTD.     | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/00281/AM11/                                                                          | RLA File :09/24/040/00404/AM10/ | Lic.No/Date:0910040497<br>01.01.2010       | Defer<br>Date:28.12.2010 |
|   | Decision :Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals. |                                 |                                            |                          |

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| 8 | Case No.:18/5/82-ALC4/2010                                                                               | Party Name:ARCH PHARMALABS LTD  | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/00052/AM11/                                                                           | RLA File :03/94/040/00795/AM10/ | Lic.No/Date:0310555546<br>15.01.2010       | Defer<br>Date:25.01.2011 |
|   | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                 |                                            |                          |

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| 9 | Case No.:21/5/82-ALC4/2010                                                                    | Party Name:LAFFANS PETROCHEMICALS LTD., | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/00055/AM11/                                                                | RLA File :03/95/040/00663/AM10/         | Lic.No/Date:0310555780<br>18.01.2010       | Defer<br>Date:28.12.2010 |
|   | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC. |                                         |                                            |                          |

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| 10 | Case No.:84/5/82-ALC4/2010                                                                               | Party Name:SAURAV CHEMICALS LTD, | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00118/AM11/                                                                           | RLA File :22/24/040/00047/AM10/  | Lic.No/Date:2210009594<br>19.01.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                  |                                            |                          |

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| 11                                                                                                                                                                                                                                                                                                                                                                                                   | Case No.:25/9/82-ALC4/2010                                                                                                                                                                                                                                                                                   | Party Name:ELPPE CHEMICALS PRIVATE LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |                |           |        |              |              |                            |      |    |                  |             |    |                     |         |    |                       |        |
|                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File :01/82/050/00240/AM11/                                                                                                                                                                                                                                                                               | RLA File :03/94/040/00912/AM10/            | Lic.No/Date:0310556696<br>22.01.2010       |                         |                |           |        |              |              |                            |      |    |                  |             |    |                     |         |    |                       |        |
|                                                                                                                                                                                                                                                                                                                                                                                                      | Decision : Committee considered case as per agenda and in light of earlier decision taken in 21/11 meeting held on 24.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                            |                                            |                         |                |           |        |              |              |                            |      |    |                  |             |    |                     |         |    |                       |        |
| <table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">5 Hydroxy Isophthalic Acid</td><td rowspan="3">1 kg</td><td>1.</td><td>Isophthalic Acid</td><td>2.248824 kg</td></tr><tr><td>2.</td><td>Caustic Soda Flakes</td><td>2.00 kg</td></tr><tr><td>3.</td><td>Caustic Potash Flakes</td><td>1.8 kg</td></tr></table> |                                                                                                                                                                                                                                                                                                              |                                            |                                            |                         | Export product | Exp. Qty. | Sl.No. | Import items | Qty. allowed | 5 Hydroxy Isophthalic Acid | 1 kg | 1. | Isophthalic Acid | 2.248824 kg | 2. | Caustic Soda Flakes | 2.00 kg | 3. | Caustic Potash Flakes | 1.8 kg |
| Export product                                                                                                                                                                                                                                                                                                                                                                                       | Exp. Qty.                                                                                                                                                                                                                                                                                                    | Sl.No.                                     | Import items                               | Qty. allowed            |                |           |        |              |              |                            |      |    |                  |             |    |                     |         |    |                       |        |
| 5 Hydroxy Isophthalic Acid                                                                                                                                                                                                                                                                                                                                                                           | 1 kg                                                                                                                                                                                                                                                                                                         | 1.                                         | Isophthalic Acid                           | 2.248824 kg             |                |           |        |              |              |                            |      |    |                  |             |    |                     |         |    |                       |        |
|                                                                                                                                                                                                                                                                                                                                                                                                      |                                                                                                                                                                                                                                                                                                              | 2.                                         | Caustic Soda Flakes                        | 2.00 kg                 |                |           |        |              |              |                            |      |    |                  |             |    |                     |         |    |                       |        |
|                                                                                                                                                                                                                                                                                                                                                                                                      |                                                                                                                                                                                                                                                                                                              | 3.                                         | Caustic Potash Flakes                      | 1.8 kg                  |                |           |        |              |              |                            |      |    |                  |             |    |                     |         |    |                       |        |

RA concerned may take further necessary action as per above decision of NC.

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| 12 | Case No.:32/31/82-ALC4/2010                                                        | Party Name:HERBOCHEM            | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00957/AM11/                                                     | RLA File :09/24/040/00015/AM10/ | Lic.No/Date:0910040823<br>05.02.2010       | Defer<br>Date:25.01.2011 |
|    | Decision :Committee decided to defer case for 25.01.2011 for comments of DC(MSME). |                                 |                                            |                          |

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| 13 | Case No.:39/5/82-ALC4/2010                                                                             | Party Name:PIRAMAL HEALTHCARE LTD.<br>(FORMERLY NICHOLAS PIRAMAL) | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00073/AM11/                                                                         | RLA File :03/95/040/00654/AM10/                                   | Lic.No/Date:0310558977<br>08.02.2010       | Defer<br>Date:25.01.2011 |
|    | Decision :Committee decided to defer case for 25.01.2011 for comments of Department of Bio-technology. |                                                                   |                                            |                          |

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| 14 | Case No.:30/48/82-ALC4/2009                                                                             | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01093/AM10/                                                                          | RLA File :05/24/040/00476/AM10/     | Lic.No/Date:0510258284<br>11.02.2010       | Defer<br>Date:14.12.2010 |
|    | Decision :Committee decided to defer case for 14.12.2010 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

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| 15 | Case No.:17/2/82-ALC4/2010                                                                    | Party Name:DORF-KETAL CHEMICALS INDIA<br>PVT.LTD. | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01251/AM10/                                                                | RLA File :03/94/040/01001/AM10/                   | Lic.No/Date:0310560279<br>15.02.2010       | Defer<br>Date:21.12.2010 |
|    | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC. |                                                   |                                            |                          |

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| 16 | Case No.:68/5/82-ALC4/2010                                                                    | Party Name:GLOBAL CALCIUM PRIVATE LIMITED, | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00102/AM11/                                                                | RLA File :07/24/040/00438/AM10/            | Lic.No/Date:0710070041<br>16.02.2010       | Defer<br>Date:28.12.2010 |
|    | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC. |                                            |                                            |                          |

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| 17 | Case No.:27/2/83-ALC1/2010     | Party Name:ROHA DYE CHEM PVT. LIMITED, | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred |
|    | HQ File :01/83/050/00027/AM11/ | RLA File :03/95/040/00729/AM10/        | Lic.No/Date:0310560702                     | Defer                   |

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|    |                                                                                                          |                                        | 17.02.2010                                 | Date:28.12.2010          |
|    | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC.            |                                        |                                            |                          |
| 18 | Case No.:49/2/82-ALC4/2010                                                                               | Party Name:AUROBINDO PHARMA LIMITED    | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved  |
|    | HQ File :01/82/050/01283/AM10/                                                                           | RLA File :09/24/040/00474/AM10/        | Lic.No/Date:0910041038<br>22.02.2010       |                          |
|    | Decision :Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.     |                                        |                                            |                          |
| 19 | Case No.:2/19/82-ALC4/2010                                                                               | Party Name:HETERO LABS LIMITED         | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00587/AM11/                                                                           | RLA File :09/24/040/00492/AM10/        | Lic.No/Date:0910041056<br>24.02.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                        |                                            |                          |
| 20 | Case No.:48/2/82-ALC4/2010                                                                               | Party Name:AUROBINDO PHARMA LIMITED    | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved  |
|    | HQ File :01/82/050/01282/AM10/                                                                           | RLA File :09/24/040/00486/AM10/        | Lic.No/Date:0910041063<br>25.02.2010       |                          |
|    | Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.    |                                        |                                            |                          |
| 21 | Case No.:10/14/82-ALC4/2010                                                                              | Party Name:AUROBINDO PHARMA LIMITED    | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved  |
|    | HQ File :01/82/050/00372/AM11/                                                                           | RLA File :09/24/040/00507/AM10/        | Lic.No/Date:0910041153<br>03.03.2010       |                          |
|    | Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.    |                                        |                                            |                          |
| 22 | Case No.:11/14/82-ALC4/2010                                                                              | Party Name:AUROBINDO PHARMA LIMITED    | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved  |
|    | HQ File :01/82/050/00373/AM11/                                                                           | RLA File :09/24/040/00509/AM10/        | Lic.No/Date:0910041154<br>03.03.2010       |                          |
|    | Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.    |                                        |                                            |                          |
| 23 | Case No.:57/9/82-ALC4/2010                                                                               | Party Name:MAKSON INDUSTRIES PVT. LTD. | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved  |
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| HQ File :01/82/050/00272/AM11/                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00799/AM10/ | Lic.No/Date:0310563993<br>10.03.2010 | Defer Date:                          |                       |
| Decision : Committee considered case as per agenda and in light of earlier decision taken in 20/08 meeting held on 18.09.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                 |                                      |                                      |                       |
| Export product                                                                                                                                                                                                                                                                                                               | Exp. Qty.                       | Sl.No.                               | Import items                         | Qty. allowed          |
| Vicks Veporub                                                                                                                                                                                                                                                                                                                | 100 kg                          | 1.                                   | White Petroleum (White Soft Paradin) | 82.29 kg              |
|                                                                                                                                                                                                                                                                                                                              |                                 | 2.                                   | Camphor USP                          | 5.365 kg              |
|                                                                                                                                                                                                                                                                                                                              |                                 | 3.                                   | Eucalyptus Oil                       | 1.356 kg              |
|                                                                                                                                                                                                                                                                                                                              |                                 | 4.                                   | Nutmeg Oil                           | 0.703 kg              |
|                                                                                                                                                                                                                                                                                                                              |                                 | 5.                                   | Cedar Leaf Oil                       | 0.448 kg              |
|                                                                                                                                                                                                                                                                                                                              |                                 | 6.                                   | Turpentine Oil                       | 4.77 kg               |
|                                                                                                                                                                                                                                                                                                                              |                                 | 7.                                   | Thymol                               | 0.0916 kg             |
|                                                                                                                                                                                                                                                                                                                              |                                 | 8.                                   | 50 gm Labels                         | As per packing Policy |
|                                                                                                                                                                                                                                                                                                                              |                                 | 9.                                   | 100 gm Labels                        | As per packing policy |
|                                                                                                                                                                                                                                                                                                                              |                                 | 10.                                  | 80 gm Tube & Caps                    | As per packing policy |
|                                                                                                                                                                                                                                                                                                                              |                                 | 11.                                  | Direction Folders                    | As per packing policy |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                  |                                 |                                      |                                      |                       |

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| Case No.:65/14/82-ALC4/2010                                                                                                                                                                                                                                                                                                                               | Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |              |
| HQ File :01/82/050/00427/AM11/                                                                                                                                                                                                                                                                                                                            | RLA File :03/94/040/01083/AM10/               | Lic.No/Date:0310565063<br>17.03.2010       |                         |              |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2005-Ch.II dated 26.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                               |                                            |                         |              |
| Export product                                                                                                                                                                                                                                                                                                                                            | Exp. Qty.                                     | Sl.No.                                     | Import items            | Qty. allowed |
| Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate/Dipropylene Glycol<br>Main Total Astrolide Content: 62.5% minimum.                                                                                                                                                                                                                     | 1 Kg.                                         | 1.                                         | Isoamylene              | 0.380 kg     |
|                                                                                                                                                                                                                                                                                                                                                           |                                               | 2.                                         | Propylene Oxide         | 0.280 kg     |
|                                                                                                                                                                                                                                                                                                                                                           |                                               | 3.                                         | Isopropyl Myristate     | 0.350 kg     |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                               |                                               |                                            |                         |              |

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| 25 | Case No.:55/14/82-ALC4/2010    | Party Name:LUPIN LIMITED        | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case Approved |
|    | HQ File :01/82/050/00417/AM11/ | RLA File :03/95/040/00127/AM11/ | Lic.No/Date:0310575276                     |                      |

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|                                                                                                       |  | 20.05.2010 |  |
| Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010. |  |            |  |

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| Case No.:1/12/85-ALC3/2010                                                                                                                                                                                                                                                                                                                                  | Party Name:BALAJI AMINES LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |              |
| HQ File :01/85/050/00035/AM11/                                                                                                                                                                                                                                                                                                                              | RLA File :31/24/040/00037/AM11/  | Lic.No/Date:3110043498<br>08.06.2010       |                         |              |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/51/2004-Ch.III dated 05.05.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                  |                                            |                         |              |
| Export product                                                                                                                                                                                                                                                                                                                                              | Exp. Qty.                        | Sl.No.                                     | Import items            | Qty. allowed |
| Dimethyl Amino Ethanol                                                                                                                                                                                                                                                                                                                                      | 1 Kg.                            | 1.                                         | Methanol                | 0.764 kg     |
|                                                                                                                                                                                                                                                                                                                                                             |                                  | 2.                                         | Ammonia Anhydrous       | 0.203 kg     |
|                                                                                                                                                                                                                                                                                                                                                             |                                  | 3.                                         | Ethylene Oxide          | 0.504 kg     |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                 |                                  |                                            |                         |              |

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|----|-------------------------------------------------------------------------------------------------------|--------------------------------------------|--------------------------------------------|-------------------------|
| 27 | Case No.:70/22/82-ALC4/2010                                                                           | Party Name:S.R.S.PHARMACEUTICALS PVT. LTD. | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00723/AM11/                                                                        | RLA File :03/95/040/00237/AM11/            | Lic.No/Date:0310582031<br>06.07.2010       |                         |
|    | Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010. |                                            |                                            |                         |

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| 28 | Case No.:95/22/82-ALC4/2010                                                                             | Party Name:DSM ANTI-INFECTIVES INDIA PVT LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00748/AM11/                                                                          | RLA File :22/24/040/00013/AM10/              | Lic.No/Date:2210010173<br>09.07.2010       | Defer<br>Date:25.01.2011 |
|    | Decision :Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                              |                                            |                          |

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| 29 | Case No.:15/19/82-ALC4/2010                                                                              | Party Name:SRINI PHARMACEUTICALS LTD., | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00600/AM11/                                                                           | RLA File :09/24/040/00136/AM11/        | Lic.No/Date:0910042745<br>20.07.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                        |                                            |                          |

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| 30 | Case No.:16/19/82-ALC4/2010                                                                                                                  | Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00601/AM11/                                                                                                               | RLA File :09/24/040/00135/AM11/              | Lic.No/Date:0910042749<br>20.07.2010       | Defer<br>Date:25.01.2011 |
|    | Decision :Committee decided to remind the firm to furnish the required technical information. Accordingly, case was deferred for 25.01.2011. |                                              |                                            |                          |

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| 31 | Case No.:22/19/82-ALC4/2010                                                                              | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00607/AM11/                                                                           | RLA File :09/24/040/00131/AM11/     | Lic.No/Date:0910042765<br>20.07.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

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| 32 | Case No.:23/19/82-ALC4/2010                                                         | Party Name:HERBOCHEM            | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00608/AM11/                                                      | RLA File :09/24/040/00127/AM11/ | Lic.No/Date:0910042768<br>20.07.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of DC(MSME). |                                 |                                            |                          |

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| 33 | Case No.:24/19/82-ALC4/2010                                                                              | Party Name:MSN LABORATORIES LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00609/AM11/                                                                           | RLA File :09/24/040/00143/AM11/     | Lic.No/Date:0910042769<br>20.07.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

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|----|-----------------------------------------------------------------------------------------------|--------------------------------------------------|--------------------------------------------|--------------------------|
| 34 | Case No.:102/22/82-ALC4/2010                                                                  | Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD. | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00755/AM11/                                                                | RLA File :31/24/040/00070/AM11/                  | Lic.No/Date:3110044017<br>20.07.2010       | Defer<br>Date:28.12.2010 |
|    | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC. |                                                  |                                            |                          |

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| 35 | Case No.:106/22/82-ALC4/2010                                                                                                                                                                                                      | Party Name:ENALTEC LABS PVT.LTD. | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00759/AM11/                                                                                                                                                                                                    | RLA File :03/94/040/00303/AM11/  | Lic.No/Date:0310584220<br>20.07.2010       |                         |
|    | Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                  |                                            |                         |

| Export product | Exp. Qty. | Sl.No. | Import items                                                                   | Qty. allowed |
|----------------|-----------|--------|--------------------------------------------------------------------------------|--------------|
| Tenoxicam      | 1 Kg.     | 1.     | Methyl-3-[[[(Methoxy Carbonyl Methyl)Amino]-Sulfonyl]}-2-Thiophene Carboxylate | 2.07 kg      |

RA concerned may take further necessary action as per above decision of NC.

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| 36 | Case No.:25/19/82-ALC4/2010                                                                              | Party Name:NEULAND LABORATORIES LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00610/AM11/                                                                           | RLA File :09/24/040/00128/AM11/     | Lic.No/Date:0910042800<br>21.07.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

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| 37 | Case No.:1/19/82-ALC4/2010                                                        | Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD., | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00586/AM11/                                                    | RLA File :07/24/040/00135/AM11/                          | Lic.No/Date:0710073163<br>26.07.2010       | Defer<br>Date:25.01.2011 |
|    | Decision :Committee decided to defer case for 25.01.2011 for reply from the firm. |                                                          |                                            |                          |

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| 38 | Case No.:9/19/82-ALC4/2010                                                                               | Party Name:ARCH PHARMALABS LTD  | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00594/AM11/                                                                           | RLA File :03/94/040/00308/AM11/ | Lic.No/Date:0310584959<br>26.07.2010       | Defer<br>Date:14.12.2010 |
|    | Decision : Committee decided to defer case for 14.12.2010 for comments of Department of Pharmaceuticals. |                                 |                                            |                          |

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|----|-----------------------------------------------------------------------------------------------|------------------------------------------------|--------------------------------------------|--------------------------|
| 39 | Case No.:11/19/82-ALC4/2010                                                                   | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00596/AM11/                                                                | RLA File :03/94/040/00379/AM11/                | Lic.No/Date:0310585032<br>26.07.2010       | Defer<br>Date:28.12.2010 |
|    | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC. |                                                |                                            |                          |

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|----|-----------------------------------------------------------------------------------------------|------------------------------------------------|--------------------------------------------|--------------------------|
| 40 | Case No.:12/19/82-ALC4/2010                                                                   | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00597/AM11/                                                                | RLA File :03/94/040/00378/AM11/                | Lic.No/Date:0310585034<br>26.07.2010       | Defer<br>Date:28.12.2010 |
|    | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC. |                                                |                                            |                          |

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|----|---------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|--------------------------|
| 41 | Case No.:40/19/82-ALC4/2010                                                                             | Party Name: PANACEA BIOTEC LTD., | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00625/AM11/                                                                          | RLA File :05/24/040/00156/AM11/  | Lic.No/Date:0510269042<br>26.07.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Bio-technology. |                                  |                                            |                          |

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| Case No.:8/19/82-ALC4/2010                                                                                                                                                                                                                                                                                                                   | Party Name:SHASUN CHEMICALS & DRUGS LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |              |
| HQ File :01/82/050/00593/AM11/                                                                                                                                                                                                                                                                                                               | RLA File :04/24/040/00085/AM11/             | Lic.No/Date:0410115832<br>27.07.2010       |                         |              |
| Decision : Committee considered case as per agenda and in light of earlier decision taken in 20/04 meeting held on 21.08.2003 and in consultation with technical authority from Department of Pharmaceuticals, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                             |                                            |                         |              |
| Export product                                                                                                                                                                                                                                                                                                                               | Exp. Qty.                                   | Sl.No.                                     | Import items            | Qty. allowed |
| Methohexital USP                                                                                                                                                                                                                                                                                                                             | 1 kg                                        | 1.                                         | 3-Butyn-2-OL (50%)      | 9.50 kg      |
|                                                                                                                                                                                                                                                                                                                                              |                                             | 2.                                         | Ethyl Vinyl Ether       | 5.48 kg      |
|                                                                                                                                                                                                                                                                                                                                              |                                             | 3.                                         | Ethyl Cyano Acetate     | 3.62 kg      |
|                                                                                                                                                                                                                                                                                                                                              |                                             | 4.                                         | Tetra Hydro Furan       | 5.42 kg      |
|                                                                                                                                                                                                                                                                                                                                              |                                             | 5.                                         | Sodium Metal            | 0.45 kg      |
|                                                                                                                                                                                                                                                                                                                                              |                                             | 6.                                         | Methylene Chloride      | 3.68 kg      |
|                                                                                                                                                                                                                                                                                                                                              |                                             | 7.                                         | N-Methyl Urea           | 1.35 kg      |
|                                                                                                                                                                                                                                                                                                                                              |                                             | 8.                                         | Isopropyl Alcohol       | 2.29 kg      |
|                                                                                                                                                                                                                                                                                                                                              |                                             | 9.                                         | Pyridine                | 0.16 kg      |
|                                                                                                                                                                                                                                                                                                                                              |                                             | 10.                                        | Allyl Chloride          | 1.08 kg      |
|                                                                                                                                                                                                                                                                                                                                              |                                             | 11.                                        | Dichloro Acetic Acid    | 0.50 kg      |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                  |                                             |                                            |                         |              |

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|----|-------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|--------------------------|
| 43 | Case No.:33/19/82-ALC4/2010                                                         | Party Name:HERBOCHEM            | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00618/AM11/                                                      | RLA File :09/24/040/00153/AM11/ | Lic.No/Date:0910042877<br>28.07.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of DC(MSME). |                                 |                                            |                          |

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|----|-----------------------------|-------------------------------------|--------------------------------------------|-------------------------|
| 44 | Case No.:10/19/82-ALC4/2010 | Party Name:GOPINATH CHEM-TECH LTD., | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred |
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| HQ File :01/82/050/00595/AM11/                                                                | RLA File :08/24/040/00126/AM11/ | Lic.No/Date:0810090811<br>29.07.2010 | Defer<br>Date:28.12.2010 |
| Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC. |                                 |                                      |                          |

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|----|----------------------------------------------------------------------------------------------------------|---------------------------------------------|--------------------------------------------|--------------------------|
| 45 | Case No.:35/19/82-ALC4/2010                                                                              | Party Name:DISCOVERY INTERMEDIATES PVT LTD. | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00620/AM11/                                                                           | RLA File :09/24/040/00045/AM11/             | Lic.No/Date:0910042935<br>29.07.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                             |                                            |                          |

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| Case No.:36/19/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                                 | Party Name:MSN PHARMACHEM PRIVATE LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved                                                            |              |
| HQ File :01/82/050/00621/AM11/                                                                                                                                                                                                                                                                                                                                              | RLA File :09/24/040/00160/AM11/           | Lic.No/Date:0910042936<br>29.07.2010       |                                                                                    |              |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/238/2009-PI-(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                           |                                            |                                                                                    |              |
| Export product                                                                                                                                                                                                                                                                                                                                                              | Exp. Qty.                                 | Sl.No.                                     | Import items                                                                       | Qty. allowed |
| Moxifloxacin Hcl                                                                                                                                                                                                                                                                                                                                                            | 1 Kg.                                     | 1.                                         | 1-Cyclopropyl-6,7-Difluoro-1,4-Dihydro-8-Methoxy-4-Oxo-3-Quinoline Carboxylic Acid | 1.37 kg      |
|                                                                                                                                                                                                                                                                                                                                                                             |                                           | 2.                                         | [S,S]-2,8-Diazabicyclo (4,3,O)Nonane                                               | 0.50 kg      |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                                 |                                           |                                            |                                                                                    |              |

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| 47 | Case No.:28/19/82-ALC4/2010                                                                  | Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00613/AM11/                                                               | RLA File :03/95/040/00134/AM11/                 | Lic.No/Date:0310585530<br>30.07.2010       | Defer<br>Date:28.12.2010 |
|    | Decision :Committee decided to defer case for 28.12.2010 for comments of Department of C&PC. |                                                 |                                            |                          |

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| 48 | Case No.:32/19/82-ALC4/2010                                                       | Party Name:SHILPA MEDICARE LTD., | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00617/AM11/                                                    | RLA File :07/24/040/00137/AM11/  | Lic.No/Date:0710073295<br>30.07.2010       | Defer<br>Date:28.12.2010 |
|    | Decision :Committee decided to defer case for 28.12.2010 for reply from the firm. |                                  |                                            |                          |

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| 49 | Case No.:37/19/82-ALC4/2010                                                                   | Party Name:SAINOR LABORATORIES PVT LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00622/AM11/                                                                | RLA File :09/24/040/00147/AM11/        | Lic.No/Date:0910042939<br>30.07.2010       | Defer<br>Date:28.12.2010 |
|    | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC. |                                        |                                            |                          |

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| 50 | Case No.:39/19/82-ALC4/2010                                                                             | Party Name:NEULAND LABORATORIES LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00624/AM11/                                                                          | RLA File :09/24/040/00158/AM11/     | Lic.No/Date:0910042941<br>30.07.2010       | Defer<br>Date:28.12.2010 |
|    | Decision :Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

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|----|----------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|--------------------------|
| 51 | Case No.:1/22/82-ALC4/2010                                                                               | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00654/AM11/                                                                           | RLA File :05/24/040/00171/AM11/     | Lic.No/Date:0510270699<br>17.08.2010       | Defer<br>Date:14.12.2010 |
|    | Decision : Committee decided to defer case for 14.12.2010 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

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|----|----------------------------------------------------------------------------------------------------------|-------------------------------------------------------------|--------------------------------------------|--------------------------|
| 52 | Case No.:2/22/82-ALC4/2010                                                                               | Party Name:KARNATAKA ANTIBIOTICS &<br>PHARMACEUTICALS LTD., | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00655/AM11/                                                                           | RLA File :07/24/040/00171/AM11/                             | Lic.No/Date:0710073644<br>17.08.2010       | Defer<br>Date:28.12.2010 |
|    | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals. |                                                             |                                            |                          |

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|----|----------------------------------------------------------------------------------------------------------|-------------------------------------------------------------|--------------------------------------------|--------------------------|
| 53 | Case No.:3/22/82-ALC4/2010                                                                               | Party Name:KARNATAKA ANTIBIOTICS &<br>PHARMACEUTICALS LTD., | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00656/AM11/                                                                           | RLA File :07/24/040/00168/AM11/                             | Lic.No/Date:0710073645<br>17.08.2010       | Defer<br>Date:28.12.2010 |
|    | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals. |                                                             |                                            |                          |

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|----|----------------------------------------------------------------------------------------------------------|-----------------------------------------|--------------------------------------------|--------------------------|
| 54 | Case No.:39/22/82-ALC4/2010                                                                              | Party Name:UNICHEM LABORATORIES LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00692/AM11/                                                                           | RLA File :03/95/040/00365/AM11/         | Lic.No/Date:0310588002<br>17.08.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                         |                                            |                          |

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|----|------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|--------------------------------------------|--------------------------|
| 55 | Case No.:41/22/82-ALC4/2010                                                                                | Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD., | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00694/AM11/                                                                             | RLA File :03/95/040/00338/AM11/                       | Lic.No/Date:0310588148<br>17.08.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                                       |                                            |                          |

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|----|----------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| 56 | Case No.:43/22/82-ALC4/2010                                                                              | Party Name:CADILA HEALTHCARE LTD., | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00696/AM11/                                                                           | RLA File :08/24/040/00159/AM11/    | Lic.No/Date:0810091377<br>18.08.2010       | Defer<br>Date:28.12.2010 |
|    | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals. |                                    |                                            |                          |

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|----|----------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| 57 | Case No.:45/22/82-ALC4/2010                                                                              | Party Name:CADILA HEALTHCARE LTD., | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00698/AM11/                                                                           | RLA File :08/24/040/00154/AM11/    | Lic.No/Date:0810091381<br>18.08.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                    |                                            |                          |

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|----|----------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|--------------------------|
| 58 | Case No.:109/22/82-ALC4/2010                                                                             | Party Name:HETERO LABS LIMITED  | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00762/AM11/                                                                           | RLA File :09/24/040/00203/AM11/ | Lic.No/Date:0910043139<br>19.08.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                 |                                            |                          |

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|----|-----------------------------------------------------------------------------------------------|-------------------------------------------------|--------------------------------------------|--------------------------|
| 59 | Case No.:115/22/82-ALC4/2010                                                                  | Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00768/AM11/                                                                | RLA File :03/95/040/00307/AM11/                 | Lic.No/Date:0310588444<br>19.08.2010       | Defer<br>Date:28.12.2010 |
|    | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC. |                                                 |                                            |                          |

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|----|------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|-------------------------|
| 60 | Case No.:111/22/82-ALC4/2010                                                                         | Party Name:HETERO LABS LIMITED  | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00764/AM11/                                                                       | RLA File :09/24/040/00190/AM11/ | Lic.No/Date:0910043160<br>20.08.2010       | Defer Date:             |
|    | Decision :Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010. |                                 |                                            |                         |

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|----|----------------------------------------------------------------------------------------------------------|-----------------------------------|--------------------------------------------|--------------------------|
| 61 | Case No.:112/22/82-ALC4/2010                                                                             | Party Name:VIJAYASRI ORGANICS LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00765/AM11/                                                                           | RLA File :09/24/040/00181/AM11/   | Lic.No/Date:0910043179<br>20.08.2010       | Defer<br>Date:14.12.2010 |
|    | Decision : Committee decided to defer case for 14.12.2010 for comments of Department of Pharmaceuticals. |                                   |                                            |                          |

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|----|----------------------------------------------------------------------------------------------------------|-----------------------------------|--------------------------------------------|--------------------------|
| 62 | Case No.:113/22/82-ALC4/2010                                                                             | Party Name:VIJAYASRI ORGANICS LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00766/AM11/                                                                           | RLA File :09/24/040/00180/AM11/   | Lic.No/Date:0910043180<br>20.08.2010       | Defer<br>Date:14.12.2010 |
|    | Decision : Committee decided to defer case for 14.12.2010 for comments of Department of Pharmaceuticals. |                                   |                                            |                          |

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|----|-----------------------------------------------------------------------------------------------|----------------------------------------------------|--------------------------------------------|--------------------------|
| 63 | Case No.:21/23/82-ALC4/2010                                                                   | Party Name:NAVIN FLUORINE INTERNATIONAL<br>LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00789/AM11/                                                                | RLA File :03/95/040/00328/AM11/                    | Lic.No/Date:0310589372<br>25.08.2010       | Defer<br>Date:28.12.2010 |
|    | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC. |                                                    |                                            |                          |

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|----|-----------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|--------------------------|
| 64 | Case No.:3/27/82-ALC4/2010                                                                    | Party Name:VIVIMED LABS LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00870/AM11/                                                                | RLA File :09/24/040/00139/AM11/ | Lic.No/Date:0910043602<br>23.09.2010       | Defer<br>Date:28.12.2010 |
|    | Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC. |                                 |                                            |                          |

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|----|----------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|--------------------------|
| 65 | Case No.:6/27/82-ALC4/2010                                                                               | Party Name:ARCH PHARMALABS LTD  | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00873/AM11/                                                                           | RLA File :03/94/040/00561/AM11/ | Lic.No/Date:0310593686<br>23.09.2010       | Defer<br>Date:25.11.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                 |                                            |                          |

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|----|--------------------------------|---------------------------------|--------------------------------------------|--------------------------|
| 66 | Case No.:7/27/82-ALC4/2010     | Party Name:VIVIMED LABS LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00874/AM11/ | RLA File :09/24/040/00129/AM11/ | Lic.No/Date:0910043626<br>24.09.2010       | Defer<br>Date:25.01.2011 |
|    |                                |                                 |                                            |                          |

Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.

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|----|-----------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|--------------------------|
| 67 | Case No.:8/27/82-ALC4/2010                                                                    | Party Name:VIVIMED LABS LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00875/AM11/                                                                | RLA File :09/24/040/00105/AM11/ | Lic.No/Date:0910043635<br>24.09.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC. |                                 |                                            |                          |

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|----|----------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|--------------------------|
| 68 | Case No.:10/27/82-ALC4/2010                                                                              | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00877/AM11/                                                                           | RLA File :09/24/040/00242/AM11/     | Lic.No/Date:0910043641<br>24.09.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

69

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|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|--------------------------------------------|------------------------------|----------------|-----------|--------|--------------|--------------|----------------------------------|-------|----|------------------------------|----------|
| Case No.:12/27/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                | Party Name:METROPOLITAN EXIMCHEM LTD. | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved      |                |           |        |              |              |                                  |       |    |                              |          |
| HQ File :01/82/050/00879/AM11/                                                                                                                                                                                                                                                                                                                             | RLA File :03/95/040/00490/AM11/       | Lic.No/Date:0310593852<br>24.09.2010       |                              |                |           |        |              |              |                                  |       |    |                              |          |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/65/2006/Ch.II dated 07.09.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                       |                                            |                              |                |           |        |              |              |                                  |       |    |                              |          |
| <table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>5-Amino 6 methyl Benzimidazolone</td><td>1 kg.</td><td>1.</td><td>Melene (3,4 Diamino Toluene)</td><td>1.200 kg</td></tr></table>                                                                                                |                                       |                                            |                              | Export product | Exp. Qty. | Sl.No. | Import items | Qty. allowed | 5-Amino 6 methyl Benzimidazolone | 1 kg. | 1. | Melene (3,4 Diamino Toluene) | 1.200 kg |
| Export product                                                                                                                                                                                                                                                                                                                                             | Exp. Qty.                             | Sl.No.                                     | Import items                 | Qty. allowed   |           |        |              |              |                                  |       |    |                              |          |
| 5-Amino 6 methyl Benzimidazolone                                                                                                                                                                                                                                                                                                                           | 1 kg.                                 | 1.                                         | Melene (3,4 Diamino Toluene) | 1.200 kg       |           |        |              |              |                                  |       |    |                              |          |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                |                                       |                                            |                              |                |           |        |              |              |                                  |       |    |                              |          |

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|----|----------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|--------------------------|
| 70 | Case No.:14/27/82-ALC4/2010                                                                              | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00881/AM11/                                                                           | RLA File :05/24/040/00228/AM11/     | Lic.No/Date:0510273723<br>27.09.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

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|----|-----------------------------|-------------------------------------|--------------------------------------------|-------------------------|
| 71 | Case No.:15/27/82-ALC4/2010 | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred |
|    |                             |                                     | Lic.No/Date:0510273747                     |                         |

|                                                                                                          |                                 |            |                 |
|----------------------------------------------------------------------------------------------------------|---------------------------------|------------|-----------------|
| HQ File :01/82/050/00882/AM11/                                                                           | RLA File :05/24/040/00210/AM11/ | 27.09.2010 | Defer           |
| Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                 |            | Date:25.01.2011 |

| 72                                                                          | Case No.:1/35/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                  | Party Name:V.D.H. ORGANICS PVT. LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |                |           |        |              |              |                            |       |    |             |
|-----------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|-------------------------|----------------|-----------|--------|--------------|--------------|----------------------------|-------|----|-------------|
|                                                                             | HQ File :01/82/050/01017/AM11/                                                                                                                                                                                                                                                                                                                              | RLA File :05/24/040/00282/AM11/     | Lic.No/Date:0510276983<br>12.11.2010       |                         |                |           |        |              |              |                            |       |    |             |
|                                                                             | Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004-Ch.III dated 27.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                     |                                            |                         |                |           |        |              |              |                            |       |    |             |
|                                                                             | <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Thymol (Purity 98.5% Min.)</td><td>1 Kg.</td><td>1.</td><td>Meta Cresol</td><td>0.785 kg</td></tr> </tbody> </table>                                                                      |                                     |                                            |                         | Export product | Exp. Qty. | Sl.No. | Import items | Qty. allowed | Thymol (Purity 98.5% Min.) | 1 Kg. | 1. | Meta Cresol |
| Export product                                                              | Exp. Qty.                                                                                                                                                                                                                                                                                                                                                   | Sl.No.                              | Import items                               | Qty. allowed            |                |           |        |              |              |                            |       |    |             |
| Thymol (Purity 98.5% Min.)                                                  | 1 Kg.                                                                                                                                                                                                                                                                                                                                                       | 1.                                  | Meta Cresol                                | 0.785 kg                |                |           |        |              |              |                            |       |    |             |
| RA concerned may take further necessary action as per above decision of NC. |                                                                                                                                                                                                                                                                                                                                                             |                                     |                                            |                         |                |           |        |              |              |                            |       |    |             |

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|----|-----------------------------------------------------------------------------------------------|-----------------------------------------|--------------------------------------------|--------------------------|
| 73 | Case No.:2/35/82-ALC4/2010                                                                    | Party Name:ARCATA TRADE LINKS PVT. LTD. | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01018/AM11/                                                                | RLA File :08/24/040/00236/AM11/         | Lic.No/Date:0810093825<br>15.11.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC. |                                         |                                            |                          |

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|----|----------------------------------------------------------------------------------------------------------|-------------------------------------------|--------------------------------------------|--------------------------|
| 74 | Case No.:3/35/82-ALC4/2010                                                                               | Party Name:SOFTGEL HEALTH CARE PVT. LTD., | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01019/AM11/                                                                           | RLA File :04/24/040/00215/AM11/           | Lic.No/Date:0410118914<br>16.11.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                           |                                            |                          |

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|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|-------------------------|----------------|-------------|--------|--------------|--------------|--|--|--|--|--|
| 75                                                                                                                                                                                 | Case No.:4/35/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                                    | Party Name:HETERO LABS LIMITED  | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |                |             |        |              |              |  |  |  |  |  |
|                                                                                                                                                                                    | HQ File :01/82/050/01020/AM11/                                                                                                                                                                                                                                                                                                                                                | RLA File :09/24/040/00331/AM11/ | Lic.No/Date:0910044272<br>16.11.2010       |                         |                |             |        |              |              |  |  |  |  |  |
|                                                                                                                                                                                    | Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/87/2007-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                 |                                            |                         |                |             |        |              |              |  |  |  |  |  |
| <table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table> |                                                                                                                                                                                                                                                                                                                                                                               |                                 |                                            |                         | Export Product | Export Qty. | Sl.No. | Import items | Qty. allowed |  |  |  |  |  |
| Export Product                                                                                                                                                                     | Export Qty.                                                                                                                                                                                                                                                                                                                                                                   | Sl.No.                          | Import items                               | Qty. allowed            |                |             |        |              |              |  |  |  |  |  |
|                                                                                                                                                                                    |                                                                                                                                                                                                                                                                                                                                                                               |                                 |                                            |                         |                |             |        |              |              |  |  |  |  |  |

|  |            |       |    |                            |           |
|--|------------|-------|----|----------------------------|-----------|
|  | Lamivudine | 1 Kg. | 1. | Glyoxylic acid 50%         | 1.80 kg.  |
|  |            |       | 2. | 1,4-dithiane-2,5-dihydroxy | 0.739 kg. |
|  |            |       | 3. | Cytosine                   | 0.955 kg. |
|  |            |       | 4. | Hexamethyl disilazane      | 1.89 kg.  |
|  |            |       | 5. | Salicylic acid             | 0.79 kg.  |
|  |            |       | 6. | Sodium borohydride         | 0.48 kg.  |
|  |            |       | 7. | Dimethyl formamide         | 0.83 kg.  |
|  |            |       | 8. | n-Hexane                   | 3.75 kg.  |
|  |            |       | 9. | Methylene dichloride       | 5.75 kg.  |

RA concerned may take further necessary action as per above decision of NC.

|    |                                                                                                          |                                 |                                            |                          |
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| 76 | Case No.:5/35/82-ALC4/2010                                                                               | Party Name:HETERO LABS LIMITED  | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01021/AM11/                                                                           | RLA File :09/24/040/00340/AM11/ | Lic.No/Date:0910044273<br>16.11.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                 |                                            |                          |

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| 77 | Case No.:6/35/82-ALC4/2010                                                                    | Party Name:THERMAX LTD.,        | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01022/AM11/                                                                | RLA File :31/24/040/00014/AM11/ | Lic.No/Date:3110045491<br>16.11.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC. |                                 |                                            |                          |

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|----|----------------------------------------------------------------------------------------------------------|-----------------------------------|--------------------------------------------|--------------------------|
| 78 | Case No.:7/35/82-ALC4/2010                                                                               | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01023/AM11/                                                                           | RLA File :09/24/040/00359/AM11/   | Lic.No/Date:0910044295<br>18.11.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                   |                                            |                          |

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|-------------------------|
| 79 | Case No.:8/35/82-ALC4/2010                                                                                                                                                                                                                                                                                                                             | Party Name:KOPRAN LIMITED       | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/01024/AM11/                                                                                                                                                                                                                                                                                                                         | RLA File :03/94/040/00571/AM11/ | Lic.No/Date:0310601811<br>18.11.2010       |                         |
|    | Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 25/82 meeting held on 21.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                 |                                            |                         |

| Export product | Export Qty. | Sl.No. | Import items                                 | Qty. allowed |
|----------------|-------------|--------|----------------------------------------------|--------------|
| Pregabalin     | 1 No.       | 1.     | (+) 3-Carbamolymethyl)-5-Methylhexanoic Acid | 2.94 kg      |

RA concerned may take further necessary action as per above decision of NC.

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|----|----------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|--------------------------|
| 80 | Case No.:9/35/82-ALC4/2010                                                                               | Party Name:AARTI INDUSTRIES LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01025/AM11/                                                                           | RLA File :03/94/040/00667/AM11/     | Lic.No/Date:0310602128<br>19.11.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

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| Case No.:10/35/82-ALC4/2010                                                                                                                                                                                                                                                                                         | Party Name:ANUPAM RASAYAN (INDIA) LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |              |
| HQ File :01/82/050/01026/AM11/                                                                                                                                                                                                                                                                                      | RLA File :52/24/040/00026/AM11/       | Lic.No/Date:5210032619<br>19.11.2010       |                         |              |
| Decision : Committee considered case as per agenda and in light of earlier decision taken in 8/82 meeting held on 25.05.2010 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- |                                       |                                            |                         |              |
| Export Product                                                                                                                                                                                                                                                                                                      | Export Qty.                           | Sl. No.                                    | Import Item             | Qty. allowed |
| HDC HP<br>100(Formulated 2-<br>Hydroxy-4,4<br>Dicholoro Diphenyl<br>Ether 30% solution)                                                                                                                                                                                                                             | 1 Kg                                  | 1                                          | Parachloro Phenol       | 0.604 kg     |
|                                                                                                                                                                                                                                                                                                                     |                                       | 2                                          | Dimethyl Sulfoxide      | 0.309 kg     |
|                                                                                                                                                                                                                                                                                                                     |                                       | 3                                          | Perchloro Ethylene      | 0.309 KG     |
|                                                                                                                                                                                                                                                                                                                     |                                       | 4.                                         | Propylene Glycol        | 0.707 Kg     |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                         |                                       |                                            |                         |              |

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|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|-------------------------|--------------|
| 82 | Case No.:11/35/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                                 | Party Name:AUCTUS PHARMA LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |              |
|    | HQ File :01/82/050/01027/AM11/                                                                                                                                                                                                                                                                                                                                              | RLA File :09/70/040/00120/AM11/  | Lic.No/Date:0910044349<br>19.11.2010       |                         |              |
|    | Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/109/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                  |                                            |                         |              |
|    | Export product                                                                                                                                                                                                                                                                                                                                                              | Exp. Qty.                        | Sl.No.                                     | Import items            | Qty. allowed |
|    | N-[2-(Cyano Biphenyl)-4-                                                                                                                                                                                                                                                                                                                                                    | 1 Kg.                            | 1.                                         | L-Valine                | 0.51 kg      |

|  |                              |        |                                                                             |                          |         |
|--|------------------------------|--------|-----------------------------------------------------------------------------|--------------------------|---------|
|  | YL]Methyl-L-Valine Ester Hcl | Methyl | 2.                                                                          | 4-Methyl-2-Cyanobiphenyl | 0.84 kg |
|  |                              |        | 3.                                                                          | N-Bromo Succinimide      | 0.28 kg |
|  |                              |        | 4.                                                                          | Methylene Chloride       | 1.55 kg |
|  |                              |        | 5.                                                                          | Acetone                  | 0.47 kg |
|  |                              |        | 6.                                                                          | Ethyl Acetate            | 1.81 kg |
|  |                              |        | RA concerned may take further necessary action as per above decision of NC. |                          |         |

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|----|----------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|--------------------------|
| 83 | Case No.:12/35/82-ALC4/2010                                                                              | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01028/AM11/                                                                           | RLA File :05/24/040/00286/AM11/     | Lic.No/Date:0510277419<br>22.11.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

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|----|-----------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|--------------------------|
| 84 | Case No.:13/35/82-ALC4/2010                                                                   | Party Name:SAINOR LABORATORIES PVT LTD | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01029/AM11/                                                                | RLA File :09/24/040/00323/AM11/        | Lic.No/Date:0910044371<br>22.11.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC. |                                        |                                            |                          |

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| Case No.:14/35/82-ALC4/2010                                                                                                                                                                                                                                                                                                         | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |              |
| HQ File :01/82/050/01030/AM11/                                                                                                                                                                                                                                                                                                      | RLA File :09/24/040/00342/AM11/        | Lic.No/Date:0910044372<br>22.11.2010       |                         |              |
| Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 40/82 meeting held on 05.02.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                        |                                            |                         |              |
| Export product                                                                                                                                                                                                                                                                                                                      | Export Qty.                            | Sl.No.                                     | Import items            | Qty. allowed |
| 5-Cyano Phthalide                                                                                                                                                                                                                                                                                                                   | 1kg.                                   | 1.                                         | Sulfolane               | 6.184 kg     |
|                                                                                                                                                                                                                                                                                                                                     |                                        | 2.                                         | Sulfamide               | 1.020 kg     |
|                                                                                                                                                                                                                                                                                                                                     |                                        | 3.                                         | Para Formaldehyde       | 0.53 kg      |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                         |                                        |                                            |                         |              |

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|----|-----------------------------|----------------------------------------|--------------------------------------------|-------------------------|
| 86 | Case No.:15/35/82-ALC4/2010 | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |
|----|-----------------------------|----------------------------------------|--------------------------------------------|-------------------------|

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| HQ File :01/82/050/01031/AM11/ | RLA File :09/24/040/00330/AM11/ | Lic.No/Date:0910044373<br>22.11.2010 |
|--------------------------------|---------------------------------|--------------------------------------|

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/332/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

| Export product                                     | Exp. Qty. | Sl.No. | Import items            | Qty. allowed |
|----------------------------------------------------|-----------|--------|-------------------------|--------------|
| Methyl 2-2-Chloromethylphenyl-3-Methoxy-2-Acrylate | 1 Kg.     | 1.     | 3-Isochromanone         | 0.957 kg     |
|                                                    |           | 2.     | O-Xylene                | 1.04 kg      |
|                                                    |           | 3.     | Sodium Methoxide Powder | 0.416 kg     |
|                                                    |           | 4.     | N-Methylformaniolde     | 0.083 kg     |
|                                                    |           | 5.     | Methanol                | 2.31 kg      |

RA concerned may take further necessary action as per above decision of NC.

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| Case No.:16/35/82-ALC4/2010                                                                                                                                                                                                                                                                               | Party Name:ATUL LIMITED,        | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |              |
| HQ File :01/82/050/01032/AM11/                                                                                                                                                                                                                                                                            | RLA File :08/24/040/00241/AM11/ | Lic.No/Date:0810093990<br>22.11.2010       |                         |              |
| Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 29.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                 |                                            |                         |              |
| Export product                                                                                                                                                                                                                                                                                            | Exp. Qty.                       | Sl.No.                                     | Import items            | Qty. allowed |
| Aromatic Amines (4,4-Diamino Diphenyl Methane)                                                                                                                                                                                                                                                            | 1 Kg.                           | 1.                                         | Methanol                | 0.240 kg     |
|                                                                                                                                                                                                                                                                                                           |                                 | 2.                                         | Aniline                 | 1.00 kg      |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                               |                                 |                                            |                         |              |

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|----|----------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|--------------------------|
| 88 | Case No.:17/35/82-ALC4/2010                                                                              | Party Name:ALEMBIC LIMITED      | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01033/AM11/                                                                           | RLA File :34/24/040/00216/AM11/ | Lic.No/Date:3410028617<br>22.11.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                 |                                            |                          |

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|----|--------------------------------|----------------------------------------------------|--------------------------------------------|-------------------------|
| 89 | Case No.:18/35/82-ALC4/2010    | Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/01034/AM11/ | RLA File :09/24/040/00348/AM11/                    | Lic.No/Date:0910044377<br>22.11.2010       |                         |
|    |                                |                                                    |                                            |                         |

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/107/2010-Ch.II dated 21.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

| Export Product                                                          | Export Qty. | Sl.No. | Import items                                                    | Qty. allowed |
|-------------------------------------------------------------------------|-------------|--------|-----------------------------------------------------------------|--------------|
| Benzophenone – 3 (Faint yellow crystalline powder purity more than 99%) | 1 KG.       | 1.     | Benzophenone-3 Crude (Purity95-97%) (yellow crystalline powder) | 1.04 kg      |
|                                                                         |             | 2.     | Methanol (liquid)                                               | 0.400 kg     |

RA concerned may take further necessary action as per above decision of NC.

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|----|----------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|--------------------------|
| 90 | Case No.:19/35/82-ALC4/2010                                                                              | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01035/AM11/                                                                           | RLA File :09/24/040/00319/AM11/     | Lic.No/Date:0910044382<br>22.11.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

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|----|----------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|--------------------------|
| 91 | Case No.:20/35/82-ALC4/2010                                                                              | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01036/AM11/                                                                           | RLA File :09/24/040/00333/AM11/     | Lic.No/Date:0910044383<br>22.11.2010       | Defer<br>Date:25.01.2011 |
|    | Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-------------------------|
| 92 | Case No.:21/35/82-ALC4/2010                                                                                                                                                                                                                                                                                  | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/01037/AM11/                                                                                                                                                                                                                                                                               | RLA File :09/24/040/00334/AM11/        | Lic.No/Date:0910044388<br>23.11.2010       |                         |
|    | Decision : Committee considered case as per agenda and in light of earlier decision taken in 35/82 meeting held on 01.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                        |                                            |                         |

| Export product           | Exp. Qty. | Sl.No. | Import items             | Qty. allowed |
|--------------------------|-----------|--------|--------------------------|--------------|
| Benzhydryl Thioacetamide | 1 kg.     | 1.     | Hydro Bromic Acid Powder | 1.87 kg      |
|                          |           | 2.     | Thio Urea                | 0.45 kg      |
|                          |           | 3.     | Benzhydrol               | 0.99 kg      |
|                          |           | 4.     | Methanol                 | 0.30 kg      |
|                          |           | 5.     | 2-Chloro Acetamide       | 0.50 kg      |

RA concerned may take further necessary action as per above decision of NC.

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|----|---------------------------------------------------------------------------------------------------------|-----------------------------------|--------------------------------------------|--------------------------|
| 93 | Case No.:22/35/82-ALC4/2010                                                                             | Party Name:GRANULES INDIA LIMITED | Meet No/Date:35/82-ALC4/2010<br>30.11.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01038/AM11/                                                                          | RLA File :09/24/040/00338/AM11/   | Lic.No/Date:0910044392<br>23.11.2010       | Defer<br>Date:25.01.2011 |
|    | Decision :Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals. |                                   |                                            |                          |

## Outside Agenda

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| Outside Agenda-1                                                                                                                                                                                                                                                                                                                                                                                  | M/s Sterling Auxiliaries Pvt. Ltd. |
| Norms Committee Meeting No. 35/11                                                                                                                                                                                                                                                                                                                                                                 | F.No.01/82/050/00581/AM10/DES-III  |
| Meeting Date 30.11.2010                                                                                                                                                                                                                                                                                                                                                                           | RLA F. No. 03/95/040/00314/AM10    |
| Adv. Lic. No.0310534400 dated 20.08.2009                                                                                                                                                                                                                                                                                                                                                          |                                    |
| <p>The case was considered by the Committee and in consultation with technical authority present in meeting, decided to amend the description of first export product to read as "Stero Tea 85 EX (Tri Ethanol Amine)" without any other change in the decision taken in 29/82 meeting held on 13.10.2009.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p> |                                    |

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| Outside Agenda-2                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | M/s Elppe Chemicals Pvt. Ltd.     |
| Norms Committee Meeting No. 35/11                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | F.No.01/82/050/00807/AM08/DES-III |
| Meeting Date 30.11.2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA F. No. 03/94/040/00375/AM08   |
| Adv. Lic. No.0310436163 dated 13.07.2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                   |
| <p>The case was considered by the Committee and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "2-Dimethyl Amino Isopropyl Chloride Hydrochloride" and amendment in the description of import item No.2 to read as "N,N dimethyl Isopropanol Amine" without any other change in the decision taken in 21/11 meeting held on 24.08.2010.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p> |                                   |

